12.52 hrs.

RE. PROROGATION OF LEGISLA-TIVE ASSEMBLY OF BIHAR

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I want to raise a matter regarding the prorogation of the Assembly in Bihar by the Speaker. After its failure to adopt a motion of thanks, it automatically collapsed. It means they have forfeited their rights to stay in and the Government goes.

MR. SPEAKER. How are we concerned with that? We do not come in.

SHRI JYOTIRMOY BOSU: Sir, I have written to you.

MR. SPEAKER. Even your writing to me does not make it relevant.

SHRI JYOTIRMOY BOSU. There is a total collapse of constitutional functioning of Government And we expect a debate on the floor of this House If this House cannot discuss this matter, what else can it di cuss?

MR. SPEAKER: Some Assemblies are adjourned and some are prorogued. How are we concerned about that?

SHRI JYOTIRMOY BOSU: Sir, there is a constitutional breakdown.

भी भटल विहारी वाजयेयी: (गवा-लियर) यह मामला इ न. ताल नडी है। एक भ्रसाधारण परिस्थिति पैदा हई है। विना धन्यवाद का प्रस्ताव स्वीकृत हुये विधान सभा की बैठक भ्रनिश्चित काल के लिए स्थगित कर दी गई है। ग्राप चर्चा करने नही देगे तो लोग सड़को पर जाए, इसके भ्रसावा भीर चारा ही क्या है? भ्राप यहा हमे प्रपनी वात कहने का मौका दे।

MR. SPEAKER: How are we concerned with it? And how is it relevant for Parliament to discuss about this matter?

SHRI SHYAMNANDAN MISHRA (Begusarai) May I submit a point? SHRI PILOO MODY (Godhra): Constitutional breakdown is within the jurisdiction of Parliament.

MR. SPEAKER: There is no question of defining the Parliament's jurisdiction. I have already examined this.

SHRI JYOTIRMOY BOSU: You are the Speaker of the higest national forum.

भी घटल गिहारी बाजपेथी: आप तो इटर पारिटेट्रो यूनिया के चैंगरमैन हैं। ग्राप तो ारो दुरिया को पालि मैंट्य को देख रहे है। क्या साप बिहार की विधार समा के बारे मे - इटे -े दो ?

MR SPEAKER: Kindly listen to me

SHRI SHYAMNANDAN MISHRA: On a point of order.

MR SPEAKER The other day also I had said that my being the President of the Council of the Inter-Parliamentary Union has no relevance to these things. Why should it have relevance to what has happened in Bihar? I am concerned with this country and this Parliament.

SHRI JYOTIRMOY BOSU: I want to make a submission.

SHRI SHYAMNANDAN MISHRA: On a point of order.

MR SPEAKER: No, no.

12 56 hrs

QUESTION OF PRIVILEGE

PUBLICATION IN THE PRESS ABOUT THE DELIBERATIONS OF THE MEETING HELD BY THE SPEAKER IN PRESIDENTIAL ORDER IN RESPECT OF PONDICHERRY

श्री मूल बन्द डागा (पाली) : प्रघ्यक्ष महोदय 3 मन्नैल, 1974 को प्रेजीडेंशल बाईर पार्ड चेरी के बारे मे जो हुन्ना पा उस पर वर्षा हुई थी। तब झापने यह निर्णय दिया बाः

"Whatever be the lapses, we must find a way out. After all, Pondicherry is in India. On broader considerations, I will call a meeting of the leaders of parties in which the Finance Minister and Law Minister may participate."

पांच ब्राप्रैल को मीटिंग कनवीन की गई। A meeting was convened.

लंकिन छः अप्रैल को हिन्दुम्तान के सारे पेपर्ज में इस तरह से खबरें छगी।

This is in The Hindustan Times of 6th April: 'No Special Session on Pondy Bill'; then The Times of India Plea for early Rajya Sabha said: session rejected'; The Stateman headlined 'Pondy Order Tangle: Cabinet Rejects Opposition Move': Indian Express had this headline 'Government agrees to prepare Bill on Pondicherry'; Motherland 'Tangle over Pondy Affair unresolved'; The Hindu: 'Pondy Issue: No Early Convening of Rajya Sabha', and so on.

सारे पेपर्ज ने ग्रापके रूलिंग के खिलाफ डायरेकजन के खिलाफ इनको छापा । ग्राप रूल को देखें

"The proceedings of a Committee shall be treated as confidential and it shall not be permissible for a member of the Committee or any one who has access to its proceedings to communicate, directly or indirectly, to the press any information regarding its proceedings including its report or any conclusions arrived at, finally or tentatively, before the report has been presented to the House".

The House has not been informed about what happened. But it has appeared in the press. PROF. MADHU DANDAVATE (Rajpur): It was an informal meeting.

SHRI M. C. DAGA: It was not an informal meeting.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order.

MR. SPEAKER: No point of order.

SHRI PILOO MODY (Godhra): On a point of order.

MR. SPEAKER: Let me listen to him first. Later on I will see about the point of order.

SHRI PILOO BODY: He is on a matter of privilege. I am raising a point of order on that.

MR. SPEAKER: Let me first know what he says.

SHRI PILOO MODY: This is a point of order on what he has said.

MR. SPEAKER: He will finish ina minute and then τ will listen to you.

3.00 hrs.

भ्रध्यक्ष महोवमः यह क्या करते हैं? भ्राप में पेशोंस क्यों नहीं है?

भी मूल मन्द डागा : यह कोई तरीका नहीं है। हाउस के घंदर हम ने एक निर्णय लिया। स्पीकर महोदय ने कहा वाकि मीटिंग बुलायी जायेगी और मीटिंग में डिस्कशंस होंने ह

मिने मूल पान जामा

'स्पीकर माहब ने 1 तारीख को सीकट मीटिंग काल की । उस की प्रोसीॉब्ग्म हुई बौर वह मारी प्रोसींडिंग्स पेपर में पब्लिम हो गई। इस प्रकार यह बोव ग्राफ प्रिविलेन माफ दि हाउस हुप्रा ग्रीर विन हुन हमारी मान-हानि इसते हुई है। मै चाहता हूं कि इम की जाव की जाये।

SHRI JYOTIRMOY BOSU: Sir, I must express my surprise that an hon. Member is allowed to make certain statements which are wrong. We had convened a meeting on the 5th April; we had a meeting of the Opposition leaders for an informal chat in which we had put forth certain points-(Interruption).

SHRI PILOO MODY: This is what happens to the procedures! I had a point of order and I rose; you did not allow me but you have now allowed him to raise his point of order.

MR. SPEAKER: He rose on a point of order earlier than you.

SHRI PILOO MODY: On what?

MR. SPEAKER: I do not know.

SHRI JYOTIRMOY BOSU: Sir, the point is, an informal meeting of the Opposition leaders was convened by the Government in your room-

MR. SPEAKER: By me; it was not by the Government.

SHRI JYOTIRMOY BOSU: Yes; by your good self. A meeting was convened by your good self where the Opposition parties and their representatives were invited to attend. There, a dialogue took place in which we had put forward our requirements of the Government about the Appropriation Bill on Pondicherry. We wanted them to get the clearance of the Rejya Sabha.

MR. SPEAKER: What is the point .of order?

SHRI JYOTIRMOY BOSU: The point of order is, he is making a wrong statement on the floor of the House. (Interruptions) We were quite entitled to say to the press that they have rendered a service by publishing in all the paper what had happened. I am thankful to the press for rendering this service.

SHRI PILOO MODY: First of all, you have admitted somebody to make his presentation on privilege. He ends up his presentation by saying

इसकी जांच होनी चाहिये

whom is he accusing, first of all? What is the objetcive in his raising the question of privilege has not been understood by the House. He has read out the rules referring to statutory committees of Parliament, and if I may say, what was decided in the House the other day, by calling a meeting in your room, can be described as nothing short of a public conspiracy to defraud the Constitution. It was a public conspiracy to defraud the Constitution (Interruption) And these who attended it are fellowconspirators

MR. SPEAKER: You better raise your point of order.

SHRI PILOO MODY: If as a result of it no agreement was reached to defraud the Constitution, I think it should be a matter of public knowledge

धी झटल जिहारी वाजपेयी : (ग्वा-लियर) : प्रध्यक्ष महोदय मेरा व्यवस्था का प्रथन है । पीलू मोद ने जो कुछ कहा है वह बहुत प्रापत्तिजनक है । वह पालियामट्र कमेट थी या नहीं थीं इम के बारे में झलग धलग राय हो सकनी है लेकिन झाप ने पालियामट के मेम्बरों की बैठक बुलाय । झाप के कज में यह बैठक हुई । वह इस बात पर हुई कि कोई संविधान में के रास्ता निकाला जाय । लेकिन उम के लिए यह कहा जाय कि यह कासपिरेस थीं झौर कार्स्ट टयशन का फाड था यह तो रेप्लेक्शन है। इम को कार्थवार्हा मे नहीं जाना चाहिए।

SHRI S. M. BANERJEE (Kanpur): Sir, Mr. Daga has brought a privilege motion.

AN HON. MEMBER: Against whom?

SHRI M. C. DAGA: I have mentioned the names of the newspapers.

(Interruptions)

MR. SPEAKER: You expect me to reply to all the Members. You exsect me to listen carefully. But, then, so many voices come in between. Kindly be patient and be silent. Let me listen to him.

SHRI S. M. BANERJEE: Sir. my submission is this. He has, brought a privilege motion. The privilege motion is either against the newspaattended pers or against those who the meeting. Sir, it cannot be both. Either it is against the Members or against the newspapers. Firstly, Sir, this is surprising and this is something extraordinary because when we get the proceedings the next day it is always written 'Not for publication' while everthing is published. It is written there Not for publication', but it is published in the newspapers. Then, aany, I can move a privilege motion against the newspapers. It is not to be published but it is published. In regard to the particular meeting, whether it is formal or informal, if certain proceedings have been published, there is nothing wrong. So, I would request Mr. Daga not to raise this sort of privilege issue. This also involves the question of the freedom of the Press. This should be maintained.

नी अटल विहारी वाजपेवी : अध्यक्ष महोवय इस बात से इनकार नही किया जा सकदा कि यदि किसी सरीवानिक महत्वपुर्ण मामले पर आप के द्वारा संसद सदस्वों की कोई बैठक बुलायी जाती है उस में जो निर्णय होते हैं उन निर्णयों की बाकायदे सदन मे घोषणा की जानी चाहिए । जो सदस्य उम मे भाग लेते हैं उन्हें यह सावधानी बरवनी चाहिए कि उस बैठक की मर्यादा भौर इस सदन की मर्यादा इस में कोई भ्रन्तविरोध पैदान हो । लेकिन मैं यह समझने मे ग्रसमर्थ हु कि क्या जो बैठक आप ने बुलायी थी उसे पालियामेंट्री कमेटी की बैठक कहा जा सकता है ? पॉलियामेंटी कमेटी की पॉलियामेट के मंदर झाप के द्वारा घोषणा की जाती है । उस कमेटी का कम्पोजीजन उस के सदस्यों की संख्या नाम यह सब यहां घोर्षित किया जाता है । इस का मैंने निबंदण देखा तो मुझे लिखा बया था कि बाप बाएं या जगर बाप न का सके तो किसी बीर को भेज दें....

शभ्यका महीबच : यह तो हम विजनेत ऐडे-वाइचरी कमेटी में भी मरते हैं।

बी सटल विहारी बाजवेबी : विजनेस एंडवाइबरी कमेटी का दर्जा इस को देना है तो फिर प्रिविलेज का मामला नही गा सकता । लेकिन में समझता हूं कि इस में ग्राप ने योड़ी सी ढील रखी बी क्योंकि छाप सभी दलो के सदस्यों से विचार विनियम करना चाहते ये झौर समिति के सबस्यों की षोषणा नहीं की गई। झाप ने निमंत्रण दे कर बुलाया। पर इसमें कोई विज्ञेवाधिकार का सवाल पैदा नही होता मौर समावारपत्नों-को कैसे दीवी ठहराया जा सकता है? इस सरकार की गुप्त से गुप्त बात समाचार पत्नों तक पहुंच जाती हैं भौर इस के लिए समाचार पत्नौं को दंडित नहीं किया जाना चाहिए बधाई दी जानी चाहिए। मगर किसी के खिलाफ विशेषाधिकार का प्रश्न झाता है तो जो समिति में उपस्थित में उन के खिलाफ मा सकता है। माबिर पत्नों की पता कैसे

श्री झटला विहारी वाजपेवी : लगा? जब किसी ने बताया सभी तो पता लगा।

मेरा निवेदन है कि इस को विशेषा-धिकार के रूप में न लिया जाम लेकिन इस के बारे में सब लोग बैठ कर निर्णय कर सकते हैं कि जब इम तरह की बैठक हो तो उस के निर्णय सदन में घोषित होने चाहिये । इस तरह की बात सदन के बाहर पहले ही समाचार 'पत्नों में घा जाये तो जिस विषय को महत्वपूर्ण मान कर चर्चा करते है उस का महत्व घट जाता है ।

श्री मध लिमये (बाका) : घध्यक्ष महोदय मेरी झाप से अपील है कि इस को माप एकथम रूल-माउट कर दीजिए । मैं इस के कारण वतलाता है---- गहला---- यह बता सही है कि सदन को प्रपना प्रोसीहिंग्ज पर पूरा अधिकार है और प्रोसीडिंग्स को झाप की इज़ावत के बिना या सबल की इजाजत के बिना नहीं छापा जायगा। लेकिन ग्राप ने जो अनौपचारिक बैठक बुलाई थी वह सदन की कार्यवाही का हिस्सा नहीं है सदन की कमेटी की कार्यवाहियों को हिस्सा नही है इसलिए इस तरह का कोई प्रिवलेज बनता है ग्रन्सार या मेज पालियामेन्ट्र प्रेक्टिस के नही है। जोपींडा हाऊस आफ कार्मज के धन्सार या मेज पालियामेन्ट्री प्रेक्टिम क मनुसार प्रिदलेज है या नहीं उस पर प्रिवलेज भाही नही सकता । पहले साबित करना पहेगा कि उस से कौन सा प्रिवलेंत्र वायोलैट हम्रा है । मगर किसी मंसद सदस्य ने जान-कारी दी भी है तो मैं समझवा हं कि कोई गलत काम नही किया है । उस के लिये जिम्मेदार ठहराना है भौर मुझे ही जिम्मेदार 'ठहराना है तो में जिम्मेदारी सेने की तैयार 1 3

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, to my mind, no privilege arises in this matter because there are no privileges belonging to an informal get-together. No privileges pertain, Mr. Speaker, Sir, to an informal get-together of Members of Parliament, the kind of meeting that you had called and secondly, if any breach of privilege arises, to my mmd, it arises against the Government whose Political Affairs Committee gave publicity to a news that the Government member had not agreed with the views of the Opposition, in this matter. That is one authoritatives ...

आध्यक्ष महोदयः उस में कमेटी के भी मेम्बर हों ग्रौर गवर्नमेट के मेम्बर हों। ग्रौर ऐसा कर द तो जो होगा पकड़ेगा कमेटी पकडेगी।

SHRI SHYAMNANDAN MISHRA: Let me make my full submission. Then, Sir, it should have been the concern of the Char, it should have been the concern of the hon. Speaker, to have brought suo moto a privilege motion against the Government because that is an authoritative statement given by....

MR SPEAKER: I am prepared to give it myself.

SHRI SHYAMNANDAN MISHRA: Against the Government? No privilege arises in an informal get-togther.

शञ्यक्ष महोदयः पहले इस कमेटी को कमेटी मानगे तभी प्रार्साडिग्ज की वात झायेगी। ग्रगर कमेटी मानगे तो गवर्नेमेन्ट पर भी बात भ्राती है ग्रौर प्राप पर भी बात माती है ।

SHRI SHYAMNANDAN MISHRA: Now, Sir, if anybody can have any grievance against the Committee, it is myself, whose views were mis-represented. They said. Sir, that I had agreed to the issuance of an ordinance, whereas others had urged the re-convening of the Raiya Sabha. This was not my view. My view was that there must be immediate legilisation of the illegal act. So, in this case, I can raise an issue of breach of pri-

This was an informal get-together.

PROF. MADHU DANDAVATE: At this rate it would be difficult to accept even your lunch invitation.

द्यध्यक्ष महोदयः भव तो इ.प. पर काफ़ी बात हो गई है ग्रव ग्रीर क्या करना है ?

SHRI G. VISWANATHAN (Wandiwash): Why was this allowed to be raised in this House?

MR. SPEAKER: I allowed it to be raised so that we can have some views about it. I wanted to bring it to your notice, but not as a privilege motion, so that I can have your views.

N. MUKERJEE (Cal-SHRI H. cutta-North-East): Sir, I would have liked Shri Daga to have specified his point more clearly, by trying to indicate which persons or institutions come within the ambit of his thinking, in so far as the violation of the privilege is concerned. But, as far as I could make out, he has said nothing of that sort. But I am posithat in so far as the meeting tive was held in pursuance of your statement in Parliament, it was a meeting whose proceedings were not to be divulged, if propriety was to be maintained by whoever attended it. That is a point on which I think we ought to be very clear. I do not agree that only because it was an informal meeting, one could do whatever one liked about its proceedings, either shout about it from the house tops or, if necessary, keep completely mum, irrespective of the results. To my mind, that is not permissible because the meeting took place in pursuance of a decision which you took, as representing the House and in the normal course of things I should have thought the meeting should have been reported back to the House, if it was thought necessary. Whatever has been published has been published by

perhaps an enterprising press, and I do not think there is any point in trying to muzzle the enterprise of the press, particularly when on Government's side, not only on this occasion but on so many occasions, they refuse to divulge what goes on inside committee, as was mentioned a little Even when consultative while ago. committee meetings are held, Governmen' puts out its own material So far we have never been able to have a code of conduct in regard to the non-divulgence of information in regard to what goes on inside a committee. The Members of Parliament are equally to blame, in so far as this is concerned.

Therefore, I feel it can be a matter of theoretical interest if this idea could be thrashed out a little bit. If a privilege does appear to have been violated, then it can be agitated in the Otherwise, you could Committee. again call another meeting, which would be getting unauthorised publicity. But, for heaven's sake, evolve some kind of code of conduct to prevent members of a particular description from loading the press with all kind of information. relative to their activities in the party, beneficial or otherwise. This is a thing which has passed muster for such a long time and that has got to be stopped.

SHRI N. K. P. SALVE (Betul): Shri Daga has not been able to crystallize the issue very well. The basic question is whether it is the prerogative of the House to know the decisions of a committee. Whether it should be earlier than that of the press is a different matter. If the press knows it earlier, it is certainly a question of impropriety. It is an important issue. Today you called a meeting of this nature. Tomorrow you may call some other people for informal dis ussion and again it will be the prerogative of the House to know what is your decision and what is the decision of that informal committee which meets under your chairmanship. How is the House to be guided in that matter?

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[Shri N. K. P. Salve]

As to who is responsible, it is for you to decide. What is of importance for us is to know clearly whether or not in a matter like it is the prerogative of the House to know your decision, first and foremost, if it is published and leaked out, what happens to those who are responsible for this leakage. We would like to know your views clearly and categorically on that.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU-RAMAIAH): Sir, this is a very important matter. I would request the hon. Members opposite and the leaders, particularly, to treat it as a non-party issue. Whether technically it is a question of privilege or not, it is a matter for you to decide. I am not going into all those details.

I would like to submit for your consideration and for the consideration of the House that situations do often arise when the hon. Speaker has to consult the leaders of Opposition and other important people in smaller committees. We must have some norms, some code of conduct, 88 Prof. Mukherjee said, whether such proceedings should be divulged to the press. It is a matter for all of us to consider. I am talking of committees concerning the Lok Sabha with the hon. Speaker in the Chair. Various occasions may arise in future also. This is an important matter. If everything that we talk in committees goes to the press, then we better talk to the press than talk between ourselves. We cannot give free expression to our feelings...

SHRI SHYAMNANDAN MISHRA: Why did the Government, the Political Affairs Sub-Committee, give it to the press that they were not agreeing with the views expressed in the meeting?

SHRI K. RAGHU RAMAIAH Let us not mix up the issue. I am not suggesting anything over your heads. I am saying that it is a matter for all of us to consider. I would suggest a meeting of the leaders to see what should be done in such circumstances. After all, it is in the common interest that some norms should be adopted. This is my humble suggestion.

SHRI INDRAJIT GUPTA (Alipore): Sir, if I might have the temerity to make a suggestion to you with all respect, you had announced in this-House that in view of the grave importance of the issue which had been raised and which had reached an impasse, some sort of solution should be found out by consensus or consent and you made a suggestion which was accepted by everybody that there should be a meeting of the leaders of various parties under your Chairmanship. Now, that decision which was accepted by everybody Was known to the country and to the public at large. I would suggest that it is not unreasonable or unjustified for the country or the people at large to know what is the result of that meeting. When it had been announced here that since a Constitutional problem had arisen which was not being solved on the floor of the House and that. a consultation should be held, and if, subsequent to that meeting, nothing officially was given out to the House and to the country as to what was the result of that meeting, then inevitably there will be a provocation for what is described as a leakage.

After all, why should the press be bound by any sort of a conspiracy of silence? It is not their job. They will try to find out what happened in the meeting. They may approach variour people; they may approach Government quarters; they may approach Opposition quarters or anybody. Therefore, I would suggest that it. would be much better in such a case, when it is known to everybody that the hon. Speaker, in his wisdom, has convened such a meeting in order to find out some solution, it would be much better for the hon. Speaker himself to inform the House at as

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early a moment as possible ag to what has been the outcome of the meeting, whether anything has been agreed to or not. Otherwise, it is really most unreasonable to expect that there will not be some ventilation in the press which is not desirable because it will not be the correct version also.

And that is what is being alleged now by so many people from different points of view. When such an informal meeting was held under your guidance and chairmanship-and it was not so informal that the country did not know about it; the country knew about it; it was waiting, anticipating that some result would follow -it would have been better if you had officially given out something.

SHRI PILOO MODY I wanted to say exactly the same thing; except that if it was not possible for you to inform the House by virtue of the fact that the House may have adjourned for the day. you yourself, with the agreement of the Committee, should have issued some statement or communique. That would have been better.

MR. SPEAKER: I am thankful to you for the views expressed. The normal procedure is that we have Committees, either elected or nominated-clected by the House or nominated by the Spcaker-and we have rules concerning their proceedings, that they cannot be published except the resume or a small summary given with the consent of the Committee. Normally this practice has been Since my friend Bosu followed became the Chairman of the PAC, he has been over-elaborating it. and I have invited his attention to it. But. as far as committees which are summoned on ad hoc basis are concerned, they are to be governed, in my own opinion, by the rule of propriety. And the propriety is this as if we have discussed something in a meeting. A stray remark is all right, but in this case the report appeared as 240 LS-6

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if the full press gallery was sitting inside the Committee room, all the papers had their representatives inside, the proceedings were reported verbatim.

SHRI SHYAMNANDAN MISHRA: It was not correct; I was misrepresented.

MR. SPEAKER: Now the position is like this. It is only a question of propriety. Why should we blame the They always welcome such press? news. After all, they are meant for this purpose, fishing for something here and there: and some people are all the time ready to oblige them. It is their job, and it is your job also to keep them satisfied. As far as proper briefing on behalf of myself or my secretariat is concerned, we did not know that everything would be We had called a meeting reported. and we thought that there was some understanding between us. If it had been known to me that this would come in this shape later on, the very next day I would have told the House at least the broad out lines of agreement or discussion....

SHRI SHYAMNANDAN MISHRA: But no agreement had been reached.

MR SPEAKER: . . the broad outlines of agreement or disagreement. But I never expected that this would come in such an elaborate shape in the Press and that the public will have the access to know what we were thinking, sitting in a private meeting.

So we will certainly sit together again and consider it now. It never happened earlier. When I called a meeting of the leaders on an ad hoc basis, it never came to the Press. It is only this particular subject matter that appeared ...

SHRI PILOO MODY: If you permit me. Sir. it was because there was an announcement in the House prior to that.

This, I think is enough. I will call the meeting on this sometime.

भी सटल विहारी वाजयेई ः मध्यक्ष जी उत्त की मोटिंग में क्या हुआ हम को तो समी तक नहीं मानूम ?

अध्यक्ष महोदयः जो प्रैम में झायः वही हम्रा। भौर क्या होना था।

SHRI VIKRAM MAHAJAN (Kangra): Now the House should thank Mr. Daga for bringing this issue before the House.

SHRI PILOO MODY: What did happen in the meeting that led to this? Where did the meeting take place?

MR SPEAKER: The meeting considered all aspects. The opinion was divided. It was decided that the Finance Minister should lay the Budget and the Financial Statement etc. etc....

SHRI SHYAMNANDAN MISHRA: No, Sir. There was no decision.

SHRI MADHU LIMAYE: The order was illegal.

SHRI SHYAMNANDAN MISHRA: We did not agree with it.

MR. SPEAKER: Why do you get up in the midst of this?

First we asked the Finance Minister as to how much time he would take. He said that it was a question of printing this and that and getting ready and that on the 11th he would come with the papers and present it to the House and that about the 15th or 16th the Grants and Appropriation Bill would come for discussion in the House. Then; the Opposition demanded that an immediate meeting of the SHRI MADHU LIMAYE: One more thing. How to cure the illegality?

SHRI SHYAMNANDAN MISHRA: What about curing the illegality of the continuing illegal excendi ure?

MR. SPEAKER. There was no decision on the legality or the constitutionality.

SHRI MADHU LIMAYE: You will have to give your finding.

MR. SPEAKER: They are adamant and the Government stand is that it is legal and you had expressed views ... (Interruptions). This was not decided at all.

SHRI MADHU LIMAYE: What is the Speaker's opinion?

MR. SPEAKER: Secondly, of course, I have already mentioned, with regard to calling a meeting of the Rajya Sabha, the Government had said that they were unable to do it before 22nd April.

SHRI PILOO MODY: Why?

MR. SPEAKER: I am not here to explain it. You may better ask them.

SHRI SHYAMNANDAN MISHRA: It gave publicity to this matter.

MR. SPEAKER: Another matter that came up was: yesterday.

Shri Viswanathan brought a letter from Shri Sezhiyan for me. He handed it over to me personally. I thought it must be a very confidential matter as he brought it personally. But I have found it in the Press to-day already published.

SHRI JOTIRMOY BOSU (Diamond Harbour): The matter is in the court. 230 Re. Prorogation of CHAITRA 20, 1898 (SAKA) Leg. Assembly of 230

MB. SPEAKER: A letter written to the Speaker sees it later whereas it goes to the Press first. This is highly improper My consent should also have been sought.

SHRI JYOTIRMOY BOSU; Arising out of what you are saying. I want to make a pertinent point.

When the court is seized of the matter, can you proceed to legalise something over which the court is sitting in judgment?

MR. SPEAKER: I am not sitting over to legalise. You asked what had happened and I am telling you only that. There is no quetsion of anything else.

A subject which does not suit you, you say, should not be raised here as it is before the court. But when it suits you, you even make sub judice matters quite relevant for discussion here.

SHRI R. S. PANDEY (Rajnandgaon): With regard to the question of propriety, I would like to say . . .

MR. SPEAKER: I would like to request you that when the Speaker calls a meeting, it should be treated on par with other meetings. No undue hade is to be shown in rushing every thing to the press; it is very improper. I am withholding my consent to this Privilege motion in view of the opinion expressed in this House.

13.35 hrs.

TIVE ASSEMBLY OF BIHAR-Contd.

णि भो भारत विहारी व.सतई (ग्यालि गर): भारत की भाव तो विद्युर का मारता मारा ज्याहिये ।

मारुका महींगें: विद्या वानों ने करा जिल्ला जन्होंने अधिम्बकी ऐवर्तकर दी जित आम.खन को इन्त है। पालि ॥मट का क्या न्वीजिक्टर है इन में ? Bihar

श्वी झटल भिहारी बाजपेनी . आध्यक्ष जी अंध एक संदेशानिक सकट नैदा हो गया है ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): The prorogation of the Assembly by the Governor and adjournment of the Assembly sine die are improper. That Motion of Thanks was not adopted by the House

MR. SPEAKER: Parliament has nothing to do with their adjournment or prorogation. This is not a privilege to be referred to in this House.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I wish to submit a point of order-it is on this point whether this matter can be considered by this House or not. It is for the honourable Speaker to consider this point and give a ruling. Sir, in 1969, when the Governor of West Bengal skipped over two passages in his Address the matter was taken up in this House and also fully debated. It is a mandatory provision, it is a constitutional provision that the Governor shall make an Address to 'a' House or to a joint session of 'both' Houses as the case may be. It is a mandatory provision of the Constitution that time shall be allotted for discussion of the matter referred to in the Address. Now, the time had been allotted for the discussion of the matters referred to in the Address and those matters relate to the policies and programmes of the Government both in domestic and international spheres. Mr. C. B. Gupta was Chief Minister of UP in 1967. He resigned when his party was reduced to a minority. Therefore, this Address, in my respectful submission, constitutes the basis on which the oppoition can vote o'it the Government. The Government deliberately brought in a motion in the Bihar Assembly saving that the House should be adjourned The bell kept on ringing for some time but with the House was adjourned sine die. Then the Governor in his wisdom prorogued the House. That means that what was slated for discusion is now scrubbed